

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 97 of 2020

IN THE MATTER OF:

K.S. Sreenivasan

...Appellant

Versus

**Landmark Housing Projects (India)
Private Limited**

...Respondent

Present:

For Appellant : Mr. Anand Mukherjee, Mr. Devesh Tripathi, Mr. Hari Shankar Mani, Mrs. Anasuya Choudhury and Mr. Zain Khan, Advocates

For Respondent : Present but appearance not marked

O R D E R

11.02.2020 Mr. Kumar Dushyant Singh, the Learned Counsel for the Respondent undertakes to file Vakalatnama for the Respondent, in course of the day before the office of the Registry and is accordingly, permitted to do so. For filing of Reply, Respondent on **02nd March, 2020**. The Learned Counsel for the Respondent is directed to serve a copy of the Reply within three days well in advance before the next date of hearing. It is open to the Appellant to file Rejoinder if any.

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

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